

MR. SPEAKER: Without mentioning one more Member even, he was shri Kurien, he was very much agitated... (Interruptions)

SHRI JYOTIRMOY BOSU: Why do you shut him out like that? (Interruptions)

SHRI NIREN GHOSH (Dum Dum): When Adjournment Motions are not allowed, one by one, you allow. (Interruptions)

MR. SPEAKER: No question, Mr. Ghosh, to allow.

SHRI JYOTIRMOY BOSU: Why do read para 14.

MR. SPEAKER: I read five or six times before I come to the House. This is my job. I have to be fully prepared to meet any point.

SHRI JYOTIRMOY BOSU: You said you are not in possession of full facts. Here is the provision for you by which.....

MR. SPEAKER: I am trying to get facts.

SHRI JYOTIRMOY BOSU: You are not in possession of the facts. Is that right, Sir?

MR. SPEAKER: No. Facts are there. I want reaffirmation. I want to make myself completely sure.

SHRI JYOTIRMOY BOSU: Here it says.....

MR. SPEAKER: This is a very serious matter. I know what it is. That is why I am trying to get....

SHRI JYOTIRMOY BOSU: You have just now gone on record that you are not in possession of full facts. (Interruptions)

MR. SPEAKER: No. I have facts, but I want reaffirmation of those facts. (Interruptions)

SHRI JYOTIRMOY BOSU: That confirms my utterances that you are

not in possession of full facts. Here is the prescription for a situation such as that. Where it is a border line case or the Speaker is not in possession of full facts to decide admissibility of the notice, he may mention receipt of the Motion from the Chair and after hearing a brief statement from the Member and/or the Minister concerned, give his final decision on merits. Now, you can hear the Member his brief statement. Why are you shutting him out?

MR. SPEAKER: I am not shutting him out. Did I say that I am shutting him out? Did I shut out any case from the House. No, I did not.

I will not allow. I shall do it when I am fully satisfied. Let me satisfy myself first

(Interruptions)

12.13 hrs.

STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-Eighth Report (Sixth Lok Sabha) on Union Excise Duties (1971-72)

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and forty-fourth Report (Sixth Lok Sabha) on Import of Rapeseed and Rapeseed Oil from Canada

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—